

[Mr. Speaker].

could be sent earlier unless it was a much serious matter. I do not think it is necessary to disturb the normal procedure of the House by allowing the adjournment motion at present.

Papers to be laid on the Table.

Shri Nath Pai (Rajapur): I have written to you a letter seeking your guidance.

Mr. Speaker: I will talk to him and, if necessary, will bring it up some other day.

12.06 hrs.

CORRECTION IN STATEMENT

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): Sir, I wish to make the following corrections, on behalf of Shri K. D. Malaviya, in his statement [*Placed in the Library* No. LT-3285/61] made in the Lok Sabha on 20-11-61:—

In para 8,

for "(i) Rs. 4.89 crores on account of actual difference between the posted prices as on 24-5-61 and 1-11.59";

read "(i) Rs. 4.89 crores on account of the actual differences between the posted prices as on 24-5-61 and 1-11-59 less Rs. 2.36 crores already being recovered by the additional excise duty imposed on this account from 15-4-61 on Kerosene (Superior and Inferior) and Aviation Turbine Fuel".

In sub-para (ii),

for "Rs 6.64 crores";

read "Rs. 6.54 crores".

12.07 hrs.

PAPERS LAID ON THE TABLE

COFFEE (FOURTH AMENDMENT) RULES, 1961 AND THE COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (THIRD AMENDMENT) RULES, 1961

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy each of the following Rules:—

(i) The Coffee (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1334 dated 4th November, 1961, under sub-section (3) of section 48 of the Coffee Act, 1942. [*Placed in Library. See* No. LT-3324/61].

(ii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1105 dated the 9th September, 1961, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library, See* No. LT-3325/61].

REPORT (1961) OF THE TARIFF COMMISSION RE: TITANIUM DIOXIDE INDUSTRY AND ELECTRIC MOTOR INDUSTRY AND SALT (RESERVE STOCKS) AMENEMENT ORDER, 1961

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table:—

(i) A copy each of the following papers under sub-section (2) of section 16 of Tariff Commission Act, 1951:—

(a) Report (1961) of the Tariff Commission on the Continuance of protection to the Titanium Dioxide Industry.

(b) Government Resolution No. 8(1)-T.R./61 dated the 8th September, 1961.